

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

R.No. No. 113/98 O.A. No. 1799/95

New Delhi this the Day of July 1998

Hon'ble Shri R.K. Ahooja, Member (A)

- Shri B.B. Lal, Son of Late Shri Shiv Charan Dass, Resident of Village Kandhla, Bazar Ganj, Distt. Muzzaffar Nagar, UP
- Shri Vedpal Singh, Son of Ch. Prithvi Singh, 2. resident of Khawage Nagla, Distt. Meerut, UP

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Review Petitioner

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- Union of India, 1. Through The General Manager, Northern Railway, Baroda House, New Delhi.
- Divisional Northern Railway Manager, 2. DRM Office, Respondents New Delhi.

ORDER (By Cinculation)

The petitioners seek review of the order of Tribunal dated 31.3.1998 in O.A. No. 1711/95. petitioners who were earlier working in a Private Railway Company namely, Shahdra Saharanpur Light Railway (SSLR) and on its closure were taken that Northern Railway as fresh entrants had sought in the OA the counting of their service with the former railways towards entitlement for pension. The O.A. was dismissed.

The petitioners submit that there has been an 2. error in the order of the Tribunal in as much as in respect of Petitoner No. 1, it was wrongly concluded that the claim was barred by the doctrine of Res judicata and that in the case of the second petitoner the claim did

not fall within Rule 405(1) of the Railway Manual Pension Rules, 1950. Clearly the petitioners contention is that there has been an erroneous conclusion and a wrong determination of their claims. A review can be undertaken only where there is an error patent on the face of the record. No such error has been pointed out. Since the grounds taken are argumentative and a repetition of the submissions made in the Origianl Application, the present Review Application requires no further consideration and is accordingly summarily dismissed.

Member (A)

Mittal

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